

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 126 of 2020

In the matter of:

Delite Properties Pvt.

....Appellant

Vs.

Sudhir Goenka

...Respondent

Present

For Appellant: Mr. Surjadipta Seth, Advocate.

For Respondent: None.

ORDER
(Virtual Mode)

25.08.2020: Heard Learned Counsel for the Appellant. He urges that the National Company Law Tribunal has passed the Order in mechanical manner without assigning reasons.

Let notice be issued to Respondent by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondent, let notice be issued through e-mail.

Let the Appeal be listed on **21st September, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn